# **Pending Cum in Courts**

#### \*231. SHRI P. UPENDRA: SHRI CHIMANBHAI MEHTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleated to state:

- (a) what is the number of caiei as on date pending for disposal in the Supreme Court and High Courts;
  - (b) the disposal of the above cases in

quantum and the rate of disposal per annum; and

(c) what is the number of cases disposed of per year and the new cases registered per annum?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ):

(a) to (c) The information available is as follows:—

	Name of of the Court Supreme	No. of cases	pending	
1.	Court	Admission Matters-26043 (as on 1.4.96)	Actual files not expended)	
		Regular Matters-21933 (as on 1.4.9S)	(Actual files expanded]	not
	High Courts	No. of cases pending		As on
1	Allahabad	7,79,313		31.12.94
2	Andhra Pradesh	1,19,645		31.3.95
3	Bombay	2,12,820		30.6.95
4	Calcutta	2,42,614		31.3.95
5	Delhi	1,46,613		31.12.94
6	Gauhati	29,857		30.6.95
7	Gujarat	94,395		30.6.95
8	Himachal Pradesh	18,533		30.6.96
9	Jammu & Kashmir	90,507		31.3.95
10	Karnataka	1,54,340		30.6.95
11	Kerala	1,77,807		31.3.95
12	Madhya Pradesh	67,759		31.3.95
13	Madras	3,48,569		31.3.95
14	Orissa	48,932		31.3.95
15	Patna	90,161		31.3.95
16	Punjab & Haryana	1,42,817		30.6.95
17	Rajasthan	96,943		30.6.95
18	Sikkim	73		30.6.95

II. No. of cases Instituted and disposed of in the Courts.

Year	No. of cases Instituted	No. of cases disposed of	Disposal as a percentage of Institution
Supreme Court 1993-94	35,273 (Regular Hearing matters only).	39,617	112.3%
High Courts			
1992	10,73,467	8,46,206	78.8%
1993	11,62,685	9,11,221	78.4%
1994*	9,77,344*	7,61,021*	77.8%

<sup>\*</sup>Incomplete Figures

#### Contaminated Blood Supplied by Blood Banks

\*232. SHRI KRISHNA KUAMR BIRLA: Will the Minister of HELATH AND FAMILY WELFARE be pleased to state:

- (a) whether Government have decided to conduct raids at blood,banks in the country following reports of contaminated, untested blood being distributed by Government and private blood banks;
  - (b) if so, the facts and details thereof;
- (c) whether several blood banks in the country are functioning unlicensed; and
- (d) if so, what steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) Government have advised State Drug Controllers to audit, at random, the working of the Blood Banks in their respective States with special emphasis on maintenance of records for HIV testing. Whenever reports of irregularities including reports of contaminated, untested blood having been distributed come to notice, a joint inspection of the concerned Blood Bank is carried out by the Officers of Drug

Controller (India) and the State Drug Controllers.

(c) and (d) About 25 percent of the Blood Banks are unlicenced. The State Drug Controllers have been repeatedly asked to ensure the only licenced blood banks function In their States. Moreover, Govts is facilitating the upgradation of blood banks in a phased manner.

## **Development of Software Induatry**

## \*233. SHRI RAMDAS AGARWAL: SHW'SHIV CHARAN SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government is not able to build a strong Software Industry in the country;
- (b) if so, whether Government propose to pay an urgent attention to the strong data communications network and computer education in schools and colleges to generate computer literacy at the grass-root level; and
- (c) what steps Government have taken so far to exploit software product development and maintenance in the country so that India may become a global software centre of the 21st Century?